

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 1028 of 2020

IN THE MATTER OF:

BRS Ventures Investment Ltd.

...Appellant

Versus

Registrar of Companies, Guwahati

...Respondent

Present:

For Appellant: Mr. Ajay Gaggar, Mr. D. Adhikari, Ms. Rakhi Purnima Paul, Mr. Robin Singh Sirohi and Ms. Vineeta Rathore, Advocates.

For Respondent:

O R D E R
(Through Virtual Mode)

04.12.2020: Appellant is the Successful Resolution Applicant in respect of the Corporate Insolvency Resolution Process of the Corporate Debtor. It claims to have infused funds on the basis of the approved Resolution Plan wherein no waiver or concession has been granted to it. The issue raised is that there can be no deviation from the agreed terms as regards the Appellant and increase in authorised capital of the Corporate Debtor having been agreed to by the Appellant as the basis for infusion of money, no decision contrary thereto, jeopardizing the legal rights of the Appellant, in terms of the approved Resolution Plan, would be sustainable.

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Issue notice upon Respondent. Appellant to provide mobile Nos./e-mail address of the Respondent. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days.

List the matter 'for admission (after notice)' on **21st January, 2021.**

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

am/gc